

Fire mishap at 'Make in India' event at Mumbai

1297. SHRI ANIL DESAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the fire mishap at the 'Make in India' event at Girgaum Chowpatty, Mumbai attended by many celebrities and politicians has left them shocked;
- (b) if so, the details thereof and the reasons for the fire mishap; and
- (c) what steps the Ministry is taking to prevent such mishaps in future?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The 'Maharashtra Night' at Girgaum Chowpatty, Mumbai during the Make in India Week was organized by State Government of Maharashtra. The actions taken by State Government Agencies to control the spread of fire were well coordinated including evacuation process which has been appreciated by participants.

(b) As per the report received from the State Government of Maharashtra, preliminary investigation report of the Chief Fire Officer of Mumbai Fire Brigade mentions "defective electric circuit" (electrical sparks from the electric wirings came in contact with the combustible materials underneath the stage) as the probable cause of fire.

(c) As per the report received from the State Government of Maharashtra, the permissions for the temporary structures are issued by respective Urban Local Bodies as per the provisions of Development Control Rules of respective Urban Local Bodies. There are standard provisions for fire and like safety which are recommended by Urban Local Bodies while granting permissions to such temporary structures. The Chief Fire Officer, Mumbai has recommended further preventive measures while granting permissions to such events.

Tax exemptions to SEZs

1298. SHRI DEREK O' BRIEN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the year-wise amount of tax exemptions given to Special Economic Zones (SEZs) during the last three years;
- (b) the year-wise revenue earned by these SEZs through exports during the last three years;
- (c) whether Government is planning of increasing the tax exemptions and other benefits to these SEZs; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a), (c) and (d) The fiscal concessions and duty benefits allowed to Special Economic Zones (SEZs) are in the nature of incentives to achieve the SEZ objectives. The revenue foregone on account of concessions availed by the SEZ Developers and Units under the provisions of sections 10AA and 80-LA of the Income Tax Act, 1961 as well as customs duty and excise duty availed during the last three years are as under:—

Sl. No.	Financial Year(s)	Revenue Foregone (₹ in crore)
1.	2012-2013	23305.40
2.	2013-2014	27855.10
3.	2014-2015 (estimated)	26533.87

(b) As on 31.12.2015, 205 SEZs are exporting. Exports from SEZs during the last three years are as under:—

Financial Year(s)	Total SEZ Exports (₹ in crore)
2012-2013	476159
2013-2014	494077
2014-2015	463770

'Make in India' campaign

1299. SHRIMATI VIPLOVE THAKUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the year since 'Make in India' campaign has been launched;
- (b) what gains have been made so far;
- (c) the details of amount spent/to be spent on the scheme; and
- (d) the employment generated from the scheme so far?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The (Make in India) initiative was launched on 25th September, 2014.

(b) The investment commitments, through FDI equity inflows after launch of 'Make in India' Initiative in September, 2014 has been worked out as USD 45,682 million for the period between October, 2014 – December, 2015 (15 months after Make in India initiative launch).